



2026:AHC:50459-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 235 of 2026

Suresh Chandra and 4 others

.....Petitioner(s)

Versus

State of U.P. and 3 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vishwarup Tiwari	
Counsel for Respondent(s)	:	A.K. Goyal (A.C.S.C.), Akash Dwivedi, Pranjali Mehrotra	

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition has been filed by the petitioners seeking a direction to the respondents to provide immediately a proper and permanent drainage system for the village removing all encroachments affecting drainage at Gata No. 566-Ka, Village-Abkarabad, District-Aligarh.
2. A perusal of the petition indicates that the petitioners themselves have indicated in the representation made that the 10 inch pipeline, which has been placed for the purpose of drainage, has been blocked by one Amar Singh, etc., who have obtained injunction from the Court of Civil Judge (Junior Division), Kol, District-Aligarh.
3. Once the alleged encroachers have an injunction in their favour, seeking a direction from this Court for removal of the said encroachers while the injunction continues to remain in operation, cannot be countenanced.
4. The petition is, therefore, dismissed.
5. The petitioners would be free to take appropriate steps *qua* the injunction, which has been granted by the competent civil court, in accordance with law.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

March 12, 2026

Mukesh Pal/Sazia